



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. 71 of 2004

Applicant (s) ... Surata Kandagon Respondent (s) ... Union of India post

Advocate for Applicant (s) ... M/S. S. S. Mahapatra Advocate for Respondent(s) ... M/S. S. B. Jena
D. Sethi AC (Central)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>1. P.O of R.S. 501 - filed.</p> <p>For Barers of registration please.</p> <p>As per court memo.</p> <p>4.3.04.</p> <p>For Admission pt.</p> <p>4.3.04</p>	<p>REGISTER</p> <p>ORDER DATED 4-3-2004.</p> <p>On being mentioned, records of this case have been put up today.</p> <p>Heard Mr. S. S. Mahapatra, learned counsel appearing for the Applicant and Mr. S. B. Jena, learned Additional Standing Counsel for the Union of India (when a copy of this O.A. has been served) and perused the materials placed on record.</p> <p>Applicant claims that he was engaged as a Casual Labourer under the Tele-</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On 09.03.04

copies of order
alongwith copies of
OS sent to all
resps. and copies
of said order pre-
pared for counsel
to look at.

10/3

10/3/04
Sd (b)

Department of the Government of India and by filing the present Original Application under section 19 of the Admn. Tribunals Act, 1985, he has challenged the steps taken by the Respondents to regularise the services of 455 (out of 1437) Casual Labourers on the ground that the Respondents did not consider his case for regularisation. Apart from other grounds, the Advocate for the Applicant states that while ignoring the case of the Applicant, the Respondents have enlisted several other persons (who were either never engaged for required period or engaged at a later point of time, than the Applicant as Casual labourers) for regularisation.

In the above premises, without wasting any time and entering into the merits, this case is hereby disposed of at this admission stage by asking the Applicant to submit a consolidated representation to the Respondents (by giving full details) by 15.3.2004 and the Respondents are hereby asked to consider the representation of the Applicant and enter into an enquiry to find out as to whether the Applicant has got a case for regularisation. Until full consideration is given to the case of the Applicant and he is intimated about the result of such consideration, the Respondents should not proceed to regularise anybody as against the newly created 455 posts of RM. If the Applicant asks for a personal hearing in the matter, the Respondents are hereby

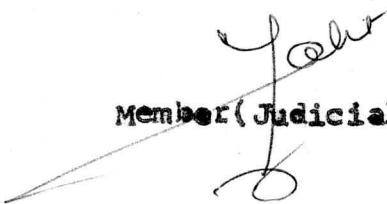
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OAI/104

directed to allow the same to the Applicant in all
fairness of things.

With the above observations and directions,
this O.A. is disposed of. No costs.

Send copies of this order to the Respondents
O.A.
alongwith ~~marksheet~~ and free copies of this order
be given to learned counsel for both sides.


Member (Judicial)